

NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH: GUWAHATI

T.P. No.01/111/397/398/GB/2016
[Arising out of C.P. No.619/2010]

&

I. A. No.32/2017

IN

T. P. No.01/111/397/398/2016

Under Section: 397/398 of the Companies Act, 2013

In the matter of:

Asharam Leasing & Finance (P) Ltd. & others

... Petitioners

-versus-

Doloo Tea Company (P) Ltd. & others

... Respondents

-AND-

In the matter of:

Prithvi Tea Company Pvt. Ltd.

... Applicant/
Petitioner

Coram:

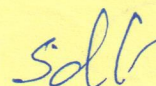
Hon'ble Mr. Justice P. K. Saikia, Member (J)

ORDER

Date: 04-08-2017

Mr. Narayan Sharma, learned Counsel who earlier represented the original petitioner No.1, prayed that since the original petitioner Asharam Leasing & Finance (P) Ltd. is no longer in the present proceeding, he may be allowed to withdraw from the present proceeding. Prayer is allowed.

As prayed for by Mr. S. K. Medhi, Sr. Advocate appearing for the petitioner [Prithvi Tea Co. Pvt. Ltd.) assisted by Ms. J. Tripathy, Advocate, the matter is adjourned till 10-08-2017.



Member (Judicial)
National Company Law Tribunal
Guwahati Bench: Guwahati.

Dated, Guwahati, the 04th August, 2017